GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.1019

TO BE ANSWERED ON THE 22ND NOVEMBER, 2016/AGRAHAYANA 1, 1938 (SAKA) UNDERTRIALS IN PRISON

1019. SHRI RAVNEET SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of under trials lodged in prisons as on date, State-wise;
- (b) the present status/details of court backlogs in their cases, State-wise including Punjab;
- (c) whether the Government is aware of the low rate of disposal of such cases in various courts in the country; and
- (d) the steps taken by the Government for speedy disposal of such cases?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

- (a)&(b): As per data collected by the National Crime Records Bureau from States/UTs at the end 2015, a total of 2,82,076 Under trial Prisoners were lodged in various prisons. The details of State/UT wise under trials lodged in Jails is at Annex-I.
- (c) & (d): 'Prisons' is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. The management and administration of prisons falls exclusively in the domain of State Governments. However, considering the importance of the matter and various directions given by the Supreme Court, the Government of India has also taken various administrative and legislative measures in prison reforms and has been issuing various

advisories to State Governments. For reducing the number of under trials in prisons, some of the measures taken are: (a) Establishment of Fast Track Courts (FTCs), (b) Launch of National Mission for Justice Delivery and Legal Reforms, and (c) Insertion of a new section viz. 436A in the Criminal Procedure Code etc. The Government of India has advised the States/UTs to consider the best practices followed by other States/UTs towards reduction of under trial prisoners and have been advised to explore alternative to imprisonment. The Courts are also conducting regular Jail Adalats in the prisons for speedy disposal of cases.

Annexure referred to in part (a) of Lok Sabha Unstarred Question No. 1019 for answer on 22.11.2016

S/No.	State/UT	Undertrials		
		Male	Female	Total
1	Andhra Pradesh	4641	264	4905
2	Arunachal Pradesh	132	4	136
3	Assam	5484	212	5696
4	Bihar	22689	735	23424
5	Chhattisgarh	9352	518	9870
6	Goa	244	19	263
7	Gujarat	7323	295	7618
8	Haryana	10086	403	10489
9	Himachal Pradesh	1151	35	1186
10	Jammu & Kashmir	1826	80	1906
11	Jharkhand	12873	715	13588
12	Karnataka	8989	325	9314
13	Kerala	4409	158	4567
14	Madhya Pradesh	20582	718	21300
15	Maharashtra	20716	951	21667
16	Manipur	498	35	533
17	Meghalaya	854	8	862
18	Mizoram	536	72	608
19	Nagaland	383	7	390
20	Odisha	12054	530	12584
21	Punjab	12454	592	13046
22	Rajasthan	13764	461	14225
23	Sikkim	130	10	140
24	Tamilnadu	7427	423	7850
25	Telangana	3278	244	3522
26	Tripura	434	24	458
27	Uttar Pradesh	60171	2498	62669
28	Uttarakhand	2202	90	2292
29	West Bengal	14301	1041	15342
30	A & N Islands	76	5	81
31	Chandigarh	327	12	339
32	D & N Haveli	153	13	166
33	Daman & Diu	29	2	31
34	Delhi	10465	414	10879
35	Lakshadweep	23	0	23
36	Puducherry	104	3	107
Total		270160	11916	282076